

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

CP (CAA) No. 09/230/HDB/2024
u/s 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Medsamrt Logistics Pvt Ltd (Transferor Company) & M/s. Keimed Pvt Ltd
(Transferee Company) **...Petitioner**

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Learnd counsel for petitioner present physically and states that the transferor company before the learned NCLT, Chennai has been allowed on 28.06.2024 and a copy of the same has been filed.

Learned counsel further states that the OL report referred in the above order may be considered for the purpose of this petition and pass appropriate orders in the Company Petition.

Heard learned counsel for the Company Petitioner. **For orders on 08.07.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)